

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1249 of 1996

New Delhi, dated the 5th June, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Anmol Tiwari,
T.T.E.,
C-2/304, Janakpuri,
New Delhi-110058. APPLICANT

(By Advocate: Shri H.K.Gangwani)

VERSUS

1. Union of India through
the General Manager,
Central Railway,
Bombay V.T.,
Bombay.

2. The Divl. Rly. Manager,
Central Railway,
Jhansi.

3. Shri A.K.Bhatnagar,
Sr. Vigilance Inspector,
Central Railway,
G.M.'s Office,
Bombay V.T.,
Bombay. RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri H.K.Gangwani for
the applicant.

2. This is a departmental enquiry in
which the Enquiry Officer has submitted his
report on 31.1.96, a copy of which has been
served upon the applicant who has furnished
his reply on 27.2.96. Shri Gangwani ~~prays~~ ¹ for
that the disciplinary authority be directed to

give the applicant a personal hearing before the final orders in the DE are passed. This OA is disposed of with a direction to the Respondent No.2 (Disciplinary Authority) to give the applicant a personal hearing before he passes the final order on the enquiry report in the DE during which the applicant may raise additional grounds, if any.

3. If any grievance still survives and the applicant files an appeal against the orders of the disciplinary authority, the appellate authority should also give the applicant a reasonable opportunity for a personal hearing before disposing of his appeal.

4. This OA is disposed of accordingly.
No costs.

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

Anilchand
(S.R. ADIGE)
MEMBER (A).

/ug/